CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Coram:
1. **Dr. Pramod Deo, Chairperson**
2. **Shri R. Krishnamoorthy, Member**
3. **Shri S. Jayaraman, Member**
4. **Shri V.S.Verma, Member**

Petition No.60/2009

In the matter of

Petition under Section 79 (1) (c), (f) and (k) with Section 11(2) of the Electricity Act, 2003.

And in the matter of

Shree Renuka Sugar Ltd., Belgaum **..Petitioner**
Vs
1. Karnataka Power Transmission Corporation Ltd, Bangalore
2. Chief Engineer, Karnataka State Load Despatch Centre, Bangalore
3. Reliance Energy Trading Ltd., New Delhi … **Respondents**

The following were present:

1. Shri Sanjay Sen, Advocate, SRSL
2. Shri Anand K. Ganesan, Advocate, KPTCL

ORDER
(DATE OF HEARING: 27.10.2009)

Through this application, the applicant, Shree Renuka Sugars Ltd., Belgaum has sought direction to the respondents to make payment of Rs. 32,03,71,293/- in order to adjust the adverse financial consequences of the Government of Karnataka order No. EN 391 WCE 2008 (1), Bangalore dated 17.12.2008 and order No. EN 391 WCE 2008 (2), Bangalore dated 17.12.2008.

2. Learned Counsel for the petitioner sought permission to withdraw the petition.

3. The petitioner is permitted to withdraw the petition. Accordingly, petition stands disposed of as withdrawn.

Sd/-	sd/-	sd/-	sd/-
(V.S.VERMA)	**(S.JAYARAMAN)**	**(R.KRISHNAMOORTHY)**	**(DR.PRAMOD DEO)**
MEMBER	**MEMBER**	**MEMBER**	**CHAIRPERSON**

New Delhi dated the 27th October 2009